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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1298/2001

New Delhi this the 3rd day of April, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

Shri S.K.Khanna,
S/O Shri T.C.Khanna,
JE-II/Way Inspector,
Northern Railway,
Meerut- City.

(By Advocate Shri P.S.Mehendru)

..Applicant

VERSUS

1. Union of India through
General Manager, Northern
Railway, Baroda House,
New Delhi.
2. Chief Administrative Officer,
(Const.) Head Quarters Office,
Northern Railway, Kashmere Gate,
Delhi.

(By Advocate Shri V.S.R.Krishna)

..Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

We have heard both the learned counsel for the parties
in the amended OA 1298/2001.

2. In the amended OA, the grievance of the applicant is
that the respondents have not disbursed certain amounts, as
set out in Para 1, which includes pay for the months of
December, 1999 to May, 2000, transfer allowance for his
repeated transfers, non-payment of travelling allowance for
the months of December, 1999 to May, 2000 and non-payment of
bonus for the years 1998-99 and 1999-2000, amounting to
Rs.8660/-.

Learned counsel for the applicant has submitted

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that for the aforesaid claims, the applicant has submitted a number of representations but no proper reply has been given to them as yet. We, however, find that the amended OA is somewhat sketchy as it does not contain ~~—~~ sufficient details or annexures as to how the above claims have been made, in terms of the relevant provisions of law and rules. In the circumstances, learned counsel for the applicant seeks further four weeks to submit a detail representation duly supported by the relevant documents which, he submits, may be treated as part of the amended OA and disposed of the same by the respondents. Shri V.S.R.Krishna, learned counsel has also been heard.

3. In the above facts and circumstances of the case, the amended OA 1298/2001 is disposed of with the following directions:-

(i) The applicant shall submit a detail representation to Respondent No.2 together with the relevant documents/annexures he relies upon in support of his claims within one month from the date of receipt of a copy of this order;

(ii) Thereafter, Respondent No.2 shall take appropriate decisions in the matter, keeping in view the grounds taken in the amended OA, together with the aforesaid representation within three months from the date of receipt of the representation. In case, any claim of the applicant is rejected, they shall do so by passing a detail, speaking and reasoned order, with intimation to the applicant. No order as to costs.

(Govindan S.Tampi)
Member (A)

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Lakshmi
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)